

[English]

Smuggling of Drugs

3606. SHRI I.D. SWAMI : Will the Minister of FINANCE be pleased to state :

(a) whether a huge quantity of the drugs are being smuggled into the country from the Indo-Pakistan border in Punjab despite fencing along the Indo-Pakistan border;

(b) if so, the reasons that baffle the Government in checking/controlling the smuggling of drugs;

(c) whether Narcotics Control Bureau (NSB) and the Directorate of Revenue Intelligence (DRI) have expressed their concern over the opening of land route at Wagha border for trade with Pakistan and are apprehending the increase in smuggling of arms and narcotics; and

(d) if so, the reaction of the Government thereon?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : (a) South West Asia being a major source region for illicit production of opiates, the Indo-Pak border continues to be vulnerable to transit trafficking in narcotic drugs.

(b) The Government has mounted far reaching and effective steps to check such trafficking in narcotic drugs, with the result that the following seizure of drugs have been made in the country during the last three years :-

Drug	(Qty. in Kg.)		
	1993	1994	1995
Heroin	1088	1011	1678
Hashish	8238	6992	3629

(c) No, Sir.

(d) Does not arise.

Cases pending in Lower Courts in U.P.

3607. SHRI RAM SAGAR : Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether criminal cases have piled up in the lower courts and the sessions courts in Uttar Pradesh;

(b) if so, the number of cases pending in the lower courts and in the sessions courts; district-wise;

(c) the time by which these cases are pending and the reasons for not disposing them of; and

(d) the steps taken/proposed to be taken by the Government to accelerate the disposal of those cases?

THE MINISTER OF STATE OF THE DEPARTMENT OF LEGAL AFFAIRS, LEGISLATIVE DEPARTMENT AND DEPARTMENT OF JUSTICE (SHRI RAMAKANT D. KHALAP): (a) to (c) District-wise pendency of cases in the District/Subordinate Courts of the State is not being maintained. The information available is as follows:

PENDENCY OF CRIMINAL CASES IN THE SESSIONS/LOWER COURTS IN UTTAR PRADESH (AS ON 30.6.1995)

Period	Sessions Courts	Magisterial Courts
Less than 6 months	38743	410584
Six to twelve months	47439	505759
One to three Years	62731	617903
Three to ten years	30571	409888
Over ten Years	3698	40715
Total	183182	1984849

The pendency of cases in courts is due to various complex factors including increase in their institution.

(d) In order to consider the problem of arrears of cases in courts and to find out ways and means to deal with it as expeditiously as possible, a meeting of the Chief Ministers and Chief Justices was held on 4th December, 1993 under the Chairmanship of the Prime Minister. The conference recommended several steps in a resolution it adopted for the speedy disposal of cases in the Courts/Tribunals. This resolution has been commended to all the State Governments/UT Administrations and High Courts/Tribunals for necessary action. The Administration of Justice has made a plan item with a view to remove infrastructural bottlenecks coming in the way of expeditious disposal of cases in Courts.